

Remove PM

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
NEW W.D. EX-LXIX

COP 285191

Stamp

O.A./No. 291 of 1991.
P.A. No.

DATE OF DECISION 30.7.1991

Jamaluddin Mohmad Kamaluddin Petitioner

(Petitioner in person)

Advocate for the Petitioner(s)

Versus

Telecom Dist. Engineer & Anr. Respondent

Mr. P.M. Raval

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh .. Member (A)

The Hon'ble Mr. R.C. Bhatt .. Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement? JS
2. To be referred to the Reporter or not? PW
3. Whether their Lordships wish to see the fair copy of the Judgement? PW
4. Whether it needs to be circulated to other Benches of the Tribunal? PW

1. Jamaluddin Mohmad Komaluddin,
C/o. P.M. Ansari, Cable Slier,
AE. Coaxial MTLE,
Himatnagar-383 001(S.K.)
2. Masaluddin Mohmad Safique,
C/o. Sahebhussain,
Telephone Exchange,
Talod, Tal. Prantij, (S.K.)
3. Thanabhai Kacharabhai Rot,
Casual Labourer, Talod M/W Station,
Near Municipal Garden, Char Rasta,
Modasa Road, Talod.
Tal. Prantij, (S.K.)

.. Applicants
(P in P)

Versus

1. Telecom Dist. Engineer,
1st floor, Nirali Hospital,
Himatnagar - 383 001.
2. Chief General Manager,
Telecommunication,
Ambica Chambers,
Ashram Road,
Ahmedabad - 380 009.

.. Respondents
(Advocate - Mr. P.M. Raval)

O.A. Stamp No. 291/91

O R A L - O R D E R

Dated : 30.7.1991

Per : Hon'ble Mr. M.M. Singh : Member (A)

This Original Application filed by three applicants, under section 19 of the Administrative Tribunals Act, 1985 ^{Seek} sought reinstatement of the applicants in service w.e.f. 1.1.1991 with back wages and 12% interest.

2. A letter dated 21.6.1991 purporting to be from the three applicants was placed before us stating that this letter stated that the department is ready to take the applicants in service w.e.f. July, 1991 and therefore the applicants want to withdraw the

application with reservation of their right to re-apply if need arise in future. A notice dt. 16.7.1991 was sent to applicant - Jamaluddin and others intimating of next date of hearing 30th July, 1991. In reply dated 26.7.1991 ^M it is noticed that applicant - Jamaluddin M. Kamaluddin has informed that notice dt. 16.7.1991 has been received and that as the department has taken the applicant in service in July, 1991 and granted temporary status, the applicants confirmed, having written withdrawal application dated 21.6.1991.

3. In view of the above confirmation of the ^{and} applicants ^M withdrawal application received, the applicants are allowed to withdraw the application. The application is dismissed for want of prosecution. There are no orders as to cost. The application should be registered as O.A. and given regular number.

Resul

(R C Bhatt)
Member (J)

M M L

(M M Singh)
Member (A)

*Mogera

1. Jamaluddin Mohmad Komaluddin,
C/o. P.M. Ansari, Cable Slier,
AE. Coaxial MTLE,
Himatnagar-383 001(S.K.)
2. Masaluddin Mohmad Safique,
C/o. Sahebhussain,
Telephone Exchange,
Talod, Tal. Prantij, (S.K.)
3. Thanabhai Kacharabhai Rot,
Casual Labourer, Talod M/W Station,
Near Municipal Garden, Char Rasta,
Modasa Road, Talod,
Tal. Prantij, (S.K.)

.. Applicants

(P in P)

Versus

1. Telecom Dist. Engineer,
1st floor, Nirali Hospital,
Himatnagar - 383 001.

2. Chief General Manager,
Telecommunication,
Ambica Chambers,
Ashram Road,
Ahmedabad - 380 009.

.. Respondents

(Advocate - Mr. P.M. Raval)

O.A. Stamp No. 291/91

O R A L - O R D E R

Dated : 30.7.1991

Per : Hon'ble Mr. M.M. Singh : Member (A)

This Original Application filed by three applicants, under section 19 of the Administrative Tribunals Act, 1985 sought reinstatement of the applicants in service w.e.f. 1.1.1991 with back wages and 12% interest.

2. A letter dated 21.6.1991 purporting to be from the three applicants was placed before us stating that this letter stated that the department is ready to take the applicants in service w.e.f. July, 1991 and therefore the applicants want to withdraw the

application with reservation of their right to re-apply if need arise in future. A notice dt. 16.7.1991 was sent to applicant - Jamaluddin and others intimating of next date of hearing 30th July, 1991. In reply dated 26.7.1991 it is noticed that applicant - Jamaluddin M. Kamaluddin has informed that notice dt. 16.7.1991 has been received and that as the department has taken the applicant in service in July, 1991 and granted temporary status, the applicants confirmed, having written withdrawal application dated 21.6.1991.

3. In view of the above confirmation of the applicants, withdrawal application received, the applicants are allowed to withdraw the application. The application is dismissed for want of prosecution. There are no order as to cost. The application should be registered as O.A. and given regular number.

(R C Bhatt)
Member (J)

(M M Singh)
Member (A)

*Mogera